# GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 1399

# **TO BE ANSWERED ON THE 12<sup>TH</sup> FEBRUARY, 2019/ MAGHA 23, 1940 (SAKA)**

### NATIONAL POLICY ON CRIMINAL JUSTICE

### 1399. SHRIMATI POONAM MAHAJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has formulated a National Policy on Criminal Justice to provide a faster, fairer and inexpensive system of justice in criminal matters particularly with respect to protecting the interests of scheduled castes, scheduled tribes, children, women, disabled persons and other weaker sections of the society;

(b) if so, the details thereof along with the salient features of the policy and its current status; and

(c) whether criminal law reforms have been initiated as a result of the implementation of the policy and if so, the current status of such reforms?

#### ANSWER

# MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (c): Various legislations, rules, policies and developmental initiatives in different Ministries of the Government; and the provisions enshrined in the Constitution of India are aimed at providing speedy justice in criminal matters; and protecting the interests of scheduled castes, scheduled tribes, children, women, disabled persons and other weaker sections of the society. Amendments and reforms in criminal laws is a continuous process.

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